

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-508**

CA (CAA) No. - 14/230/232/ND/2020

**IN THE MATTER OF:**

M/s Mamram Pvt Ltd and M/s Yuma Pvt Ltd

**....Applicant**

**SECTION**

U/s 230-232

**Order delivered on 08.01.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Rajeev Sharma, Advocate on behalf of Transferor and Transferee Company

For the Respondent

: Proxy counsel Adv Apoorva Chowdhury appearing on behalf of Ms Tania Sharma counsel for RD/OL, Zoheb Hossain, Sr. Standing Counsel & Parth Semwal, Jr St. Counsel for IT Deptt.

**ORDER**

Since, there is a difference of opinion between the Members of this Bench regarding the dispensation of the meeting of the shareholders and the matter has already been referred to the Hon'ble Principal Bench for constituting a larger bench, so, under such circumstances, list on **29.01.2021.**

-Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**